

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 207
IB-2028/ND/2019**

**IN THE MATTER OF:
M/s. Dhingra Trading Co.**

...PETITIONER

Vs.

M/s. Amazing India TV Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 17.08.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Ashish Chauhan, Advocate.

For the Respondent/Corporate-debtor :

For the Resolution Professional :Mr. Rajiv Malik, Advocate.

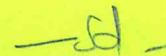
ORDER

IA No. 3820/2020

Heard the submissions made by the learned counsel for the resolution professional. Counsel for the RP has submitted that an application for withdrawal of the matter under Section 12A of IB Code, 2016. However the same is not traceable on the e-portal of the Tribunal. Post this matter after two weeks. The matter is adjourned to **15th of September, 2021.**



**(Hemant Kumar Sarangi)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Anjula)